

**Oilseed Cultivation**

641. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the area of land under the oilseed cultivation in the State of Uttar Pradesh;

(b) if so, the details thereof, alongwith the steps taken in this regard; and

(c) the details of the target fixed/achieved for the oilseed cultivation during the Ninth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) and (b) The Central Government is implementing a Centrally Sponsored Oilseeds Production Programme (OPP) for increasing the production and productivity of oilseeds in the State through area expansion and increase in yield. The scheme is being implemented in 23 States including Uttar Pradesh and includes financial assistance for production and distribution of seeds, distribution of minikits, sprinkler sets, gypsum and pyrites, improved farm implements and rhizobium culture. In addition, frontline and general demonstrations are also organised on the farmer's field to disseminate production technology.

(c) The details of the targets fixed/achieved for the oilseed production during the Ninth Five Year Plan are as under :

Year	Target	Achievements
1997-98	255 lakh MTs.	222.4 lakh MT.
1998-99	270 lakh MTs.	
1999-2000	280 lakh MTs.	
2000-2001	290 lakh MTs.	
2001-2002	300 lakh MTs.	

**Fund for Ship Building and Repair**

642. SHRI G.M. BANATWALLA :

SHRI V.V. RAGHAVAN :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Kerala has approached the Planning Commission for adequate fund support during the Ninth Plan period and for granting ship-building and ship-repair industry infrastructure status in priority sector, for the purpose of expansion and modernisation of ship repair facilities in Cochin Shipyard;

(b) if so, details of the proposal and;

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN

THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) The Government of Kerala had approached the planning Commission for adequate fund support during the Ninth Plan Period for expansion of ship repair facilities so as to create an infrastructure of international standards in public sector at Cochin shipyard Limited (CSL). Cochin, envisaging an investment of Rs. 240 crore.

(c) In view of the acute constraint on budgetary resources, the Planning Commission had suggested alternative routes of funding either on Build, Operate and Transfer basis or as a joint venture; a final view would be taken at the time of finalisation of the Ninth Plan. In the meantime, the shipyard has been asked to go ahead with preparation of a Feasibility Report.

[Translation]

**Krishna Valley Project**

643. SHRI R.S. GAVAI : Will the PRIME MINISTER be pleased to state the details of the funds spent on Krishna Valley Project so far during the last three years, year-wise alongwith share of the Union Government therein?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : There is no irrigation scheme by the name of Krishna Valley project in the States of Maharashtra, Andhra Pradesh and Karnataka.

**Jurisdiction of Planning Commission**

644. SHRI RAVINDRA KUMAR PANDEY :

SHRIMATI SHEELA GAUTAM :

Will the Prime Minister be pleased to state :

(a) whether the Government propose to limit the jurisdiction of Planning Commission only to those areas which need detailed planning and delegate powers for the remaining areas to the Central Ministries and the States to formulate plans;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAMNAIK) : (a) to (c) The Approach Paper to the Ninth Five Year Plan (1997-2002) approved by the National Development Council (NDC) on 16.1.1997 inter-alia states that the objectives will be defined nationally by the States and local governments will be given much larger freedom for choice of programmes, phasing of schemes and choosing appropriate instruments of finance.

It is also proposed to bring in functional changes in the working of the Planning Commission in the context of the implementation of the economic reforms so that the Commission could concentrate more on new emerging areas/trends.